NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES:

Mrs. Savita S. Bajaj

V/s.

M/s. Hansraj Pragji Warehousing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(1) PRATION SIGNATURE

Company

<u>ORDER</u>

T.C.P. No. 41/397-398/CLB/MB/MAH/2015

- 1. Ld. Counsels for the respective sides are present. It is informed that a meeting was held and settlement talks are on, so seeking adjournment. It is informed that settlement is expected in near future. Time is granted.
- 2. This CP is now fixed for Final Hearing on 22.02.2017. The Ld. Representatives are hereby directed to place on record the progress of settlement.

Sd/-**M. K. SHRAWAT** Member (Judicial)

Dated: 9th January, 2017.